

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 110
(IB)-1446(PB)/2018

IN THE MATTER OF:

Bank of Baroda

.... Applicant/petitioner

v.

M/s. Rathi Super Steels Ltd

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 01.05.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the petitioner:

Mr. Arun Aggarwal, Adv.

For the Respondent(s):

Mr. Amit Dhall, Mr. A.T. Patra & Mr. Aditya Ghadge, Adv.

ORDER

Part heard for 02.05.2019.


(M.M.KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)